

**Assistant Commissioners for Scheduled Castes and Scheduled Tribes**

1370. **Shri Elayaperumal:** Will the Minister of Home Affairs be pleased to state:

(a) how many Assistant Commissioners for Scheduled Castes and Scheduled Tribes were appointed through the Union Public Service Commission during 1956 and 1957;

(b) how many Assistant Commissioners were appointed directly from 1955 to 1957; and

(c) the basis on which they were appointed directly?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) One.

(b) Six, out of whom two are on deputation from State Services and four were appointed directly.

(c) The two officers on deputation were selected out of a number of names received from the State Governments. The others were appointed directly on a temporary basis in view of the urgency to fill these posts. One of them has already reverted. The case of the other has been referred to the Union Public Service Commission. The remaining two cases will also be referred to the Commission in due course.

**Invalidation of Central Laws**

1371. **Shri Damani:** Will the Minister of Law be pleased to lay on the Table a statement showing the Central Acts that have been challenged in the Supreme Court since the 1st January, 1954 and the extent to which they were held repugnant?

**The Deputy Minister of Law (Shri Hajarnavis):** A statement is laid on the Table of the House. [See Appendix V, annexure No. 60.]

**Cyclists in Delhi**

1372. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of cyclists who have been challaned for violation of traffic rules providing for lights in the evening, in Delhi and New Delhi during 1957; and

(b) the number of such cases during December, 1957 and January 1958?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) 3514.

(b) December 1957    January 1958.  
2373                      2538

**I. A. S. Officers**

1373. **Shri Ajit Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1368 on the 9th September, 1957 and state:

(a) the number of Scheduled Caste and Scheduled Tribe officers separately from each State Civil Service, who were held suitable for promotion to I.A.S. under Regulation 5 of the Indian Administrative Services (Appointment by Promotion) Regulations, 1955, by Committees set up under Regulation 3 of the same Regulations;

(b) the number of Scheduled Caste and Scheduled Tribe officers separately from each State Civil Service, who were placed on the Select List, finalized under Regulation 7 of the above-said Regulations; and

(c) the number of Scheduled Caste and Scheduled Tribe officers separately who have been finally promoted to I.A.S. from each State Civil Service?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) to (c). Promotions to the I.A.S. under Rule 8 of the Indian Administrative Service (Recruitment) Rules, under which the Regulations referred to have been